

**CENTRAL ADMINISTRATIVE TRIBUNAL**  
**ERNAKULAM BENCH**

**Original Application No.433 of 2013**

**Monday, this the 28<sup>th</sup> day of September, 2015**

**CORAM:**

**Hon'ble Mr. U.Sarathchandran, Judicial Member**

Prasanth S  
 S/o.Sasidharan Nair R.K  
 (Ex-Technician Gr.I/Southern Railway/Trivandrum Division)  
 Residing at: "PRASEETHA"  
 Sneha Nagar, No.154, Ayathil P.O  
 Kollam Dt., PIN – 691 021

..... **Applicant**

**(By Advocate – Mr.T.C.G Swamy)**

**V e r s u s**

1. Union of India, represented by the  
 General Manager, Southern Railway  
 Head Quarters Office  
 Park Town P.O  
 Chennai – 600 003
2. The Chief Personnel Officer  
 Southern Railway  
 Head Quarters Office  
 Park Town P.O  
 Chennai – 600 003
3. The Sr. Divisional Personnel Officer  
 Southern Railway  
 Trivandrum Division  
 Trivandrum – 695 014

..... **Respondents**

**(By Advocate – Mr.Sunil Jacob Jose)**

This Original Application having been heard on 28.09.2015, the Tribunal on the same day delivered the following:

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**ORDER (Oral)****By Hon'ble Mr. U.Sarathchandran, Judicial Member**

Applicant initially joined the respondents Railway on 17.11.2000 as Technician Grade III. While working in that post, he had applied for the post of Assistant Engineer in Kerala State Electricity Board through proper channel. The respondents Railway had issued No Objection Certificate for the same. According to the applicant he has rendered more than 11 years qualifying service in the Railway so as to make him eligible for pro-rata pension as per the Railway Services Pension Rules, 1993.

2. Respondents filed a reply statement.

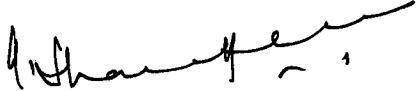
3. When the matter came up for final hearing today, it was submitted by learned counsel for applicant that the applicant had submitted the pension papers in the prescribed format on 10.01.2014. Learned counsel for respondents submitted that if pension papers in the proper format have been submitted, the respondents will consider the same after verifying the records and will grant pro-rata pension as prayed for by the applicant on the basis of the records available with the respondents.

4. Mrs.Kala, learned counsel for applicant submitted that during the pendency of this O.A, the gratuity due to the applicant has been received from the respondents.

5. In the circumstance, this Tribunal directs the respondents to consider the pension papers in the prescribed format bearing serial No.89649 submitted by the applicant on 10.01.2014 and to pass appropriate orders for granting the pro-rata pension due to the applicant. This exercise shall be completed within three

months from the date of receipt of a copy of this order. The arrears of pension also shall be disbursed within two months thereafter.

6. The Original Application is disposed of accordingly. No order as to cost.

  
(U.SARATHCHANDRAN)  
JUDICIAL MEMBER

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